

FORM A	
PUBLIC ANNOUNCEMENT	
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]	
FOR THE ATTENTION OF THE CREDITORS OF LML LIMITED	
RELEVANT PARTICULARS	
1. NAME OF CORPORATE DEBTOR	LML Limited
2. DATE OF INCORPORATION OF CORPORATE DEBTOR	29/09/1972
3. AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies (Uttar Pradesh & Uttarakhand) - Kanpur & Nainital
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	L34101UP1972PLC003612
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	C-3, Panki Industrial Estate, Site-I, Kanpur - 208022, Uttar Pradesh
6. INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	30th May, 2017
7. ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 days from the commencement of resolution process which is 26th November, 2017
8. NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	ANIL GOEL AAA INSOLVENCY PROFESSIONALS LLP, E-10A, KAILASH COLONY, GREATER KAILASH - I, NEW DELHI - 110048 Registration No.: IBBI/IPA-001/IP-P00118/2016-17/10253 anilgoel@aaainsolvency.com
9. LAST DATE FOR SUBMISSION OF CLAIMS	13th June, 2017
<p>Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process against LML Limited on 30th May, 2017.</p> <p>The creditors of LML Limited, are hereby called upon to submit a proof of their claims on or before 13th June, 2017 to the interim resolution professional at the address mentioned against item 8.</p> <p>The claims may be submitted in their specific Forms B, C, D and E in terms of Regulation 7, 8 and 9 of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employees, respectively, as the case may be.</p> <p>The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">ANIL GOEL Insolvency Professional</p> <p>Date : 02/06/2017 Place : New Delhi</p> <p style="text-align: right;">AAA Insolvency Professionals LLP Registration No.: IBBI/IPA- 001/IP-P00118/2016-17/10253</p>	